

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT
RAJYA SABHA
QUESTION NO 21.12.2009
ANSWERED ON
ASSISTANCE TO ORPHANAGES

3545

Smt. Jayanthi Natarajan

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :-

(a): whether it is a fact that most of the orphanages are running on charity as no Central assistance is given to them by Government and the children in these orphanage have to lead a miserable life;

(b): if so, the reasons therefore; and

(c): whether Government proposes to make budgetary provisions to give financial assistance to the orphanages to improve the lot of orphan children getting shelter in them?

ANSWER

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT

(SHRIMATI KRISHNA TIRATH)

(a),(b)&(c):Ministry of Women and Child Development was implementing two schemes prior to 2009-10, for the welfare & rehabilitation of children who are in need of care and protection including orphan children. These were:-

(i)Scheme of Assistance to Homes for Children [Shishu Greh] to Promote In-country Adoption under which grant-in-aid was given to Voluntary Organizations and State Government run homes for orphaned/abandoned children of 0-6 years for giving them quality child care and placement in adoption. The details of voluntary organizations and State Governments which were provided assistance under this scheme during the last three years are available on Central Adoption Resource Agency [CARA]'s website – www.adoptionindia.nic.in.

(ii)A Programme for Juvenile Justice under which financial assistance was provided to the State Governments/UT Administrations to meet 50 per cent of their expenditure requirements for establishment and maintenance of children`s homes either by themselves or in association with voluntary organizations, under the Juvenile Justice (Care and Protection of Children) Act, 2000 as amended in 2006. The ratio of expenditure in case of NGO run homes was 45:45:10 among Centre, State and NGOs. The State Governments/UTs Administrations in turn released grants, adding their own share, to concerned authorities and NGOs for running the children`s homes. The details of grants released under this scheme to the States/UTs during last three years are available on the Ministry`s website – www.wcd.nic.in.

The Ministry of Women and Child Development has launched a new centrally sponsored scheme, namely `Integrated Child Protection Scheme [ICPS]`, with the objectives to provide a safe and secure environment for overall development of the children who are in need and protection including orphan children and children in conflict with law, in the country. The above said two schemes have been merged under ICPS and the new scheme is implemented from the current financial year 2009-10. Under this scheme provisions have been made to give financial assistance to the State Governments/UT Administrations, as per predefined cost norms, for establishment and maintenance of children homes, shelter homes, orphanages, etc. for the children in need of care and protection including orphan children. The budget provisions for the current financial year 2009-10 under this scheme is Rs.60.00 crore.